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**In The Central Administrative Tribunal  
Jaipur Bench, Jaipur**

OA/TA/MP No. 364/97

P.D.Sharma

VERSUS Union of India and ors.

Date of Order	Orders
21.3.2001	<p>Mr. C.E.Sharma, counsel for the applicant. Mr. U.D.Sharma, counsel for respondents Nos. 3,4 and 6 Mr. Nasimuddin Kazi, proxy counsel to Mr. S.S.Hasan, counsel for respondents Nos. 1 and 2.</p> <p><i>Order in appeal filed 27/3/01</i></p> <p>The applicant has filed this application challenging the order dated 5th August, 1997 vide Ann.Al. It is now brought to our notice that vide Ann.R1 and R2 dated 27th April, 2000, the order dated 5.8.97, filed at Ann.Al, has been rescinded. It is also brought to our notice that a separate OA is filed against the subsequent order. In these circumstances, we find that the present application challenging the order dated 5.8.97, which has already been rescinded vide Ann.R1 and R2, has become infructuous. Therefore, we pass the order as under:-</p> <p><i>Refd/</i> <i>26/3/01</i> <i>Adm.</i></p> <p>"Application is dismissed as having become infructuous".</p> <p><i>Adm.</i> (H.P.HAWANI) Adm. Member</p> <p><i>AP</i> (B.S.FAIKOTE) Vice Chairman</p> <p style="text-align: center;">98/pt</p>